1

NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 146/Chd/Hry/2017

In the matter of:

M/s Saraswati Packing Industries Pvt.Ltd. Plot No.17, Road No.8, DLF City Phase-I, GURUGRAM-122002.

...Petitioner/Applicant-company

Present: Mr.Pawan Kumar, Advocate for applicant-company.

Dr.Raj Singh, Registrar of Companies, Punjab, Chandigarh

and Himachal Pradesh.

Compliance affidavit has been filed with the documents. The

Registrar of Companies, Punjab, Chandigarh and Himachal Pradesh who is

present seeks time to have instructions from his counterpart i.e. Registrar of

Companies, NCT of Delhi and Haryana. It is stated by learned counsel for

petitioner that along with the affidavit filed today, copies of documents and

track reports of the post offices in proof of delivery of the notices have also

been filed. Registry to check and make a detailed report about the service

to various authorities and publication of notices in terms of the order dated

29.5.2017. Copy of the petition be supplied to Registrar of Companies

present.

List the matter on 01.11.2017 for awaiting response and for

arguments.

Sd/-

(Justice R.P. Nagrath)

Member (Judicial)

October 03, 2017

subbu

CP NO. 146/Chd/Hry/2017